

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3435 of 2021

Kail Yadav @ Kail @ Sandeep Yadav.....**Petitioner**
Versus
State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Anil Kumar, Advocate
For the State : Mr. Nawin Kumar Singh, A.P.P.

02/5-4-2021

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Panki P.S. Case No. 119 of 2018, G.R. No. 1994 of 2018.

There was an exchange of firing between the police and extremists and one extremist while fleeing away was apprehended and an axe was also recovered from the apprehended accused person.

It appears that no police personnel had suffered any injury. It further appears that the petitioner has been implicated on the confession of apprehended accused namely Harikesh Yadav @ Gudani Yadav. The petitioner is in custody since 22.06.2020.

Although learned A.P.P. has stated that the petitioner has got several criminal antecedents but considering the manner of implication of the petitioner, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Palamau at Daltonganj in connection with Panki P.S. Case No. 119 of 2018, G.R. No. 1994 of 2018.

(Rongon Mukhopadhyay, J)

Rakesh/-